

meet the heavy demand of military supplies?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI S. V. RAMASWAMY): Since the emergency, no request from the Ministry of Defence has been received for construction of new lines in NEFA.

TICKETLESS TRAVEL ON RAILWAYS

*182. SHRI S. PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) the number of ticketless travellers detected in 1962-63;

(b) the total amount recovered from such persons by the Railway authorities; and

(c) whether in recent past the ticketless travelling has been on the decline?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) 7.5 million (Approx.) during 1962-63 (upto 31st December 1962).

(b) Rs. 1.94 crores (Approx.) during 1962-63 (upto 31st December 1962).

(c) There is no indication of a decline in ticketless travel.

LAND ACQUISITION

*183. SHRI R. S. KHANDEKAR: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the Central Government have sent any instructions to the State Governments regarding the acquisition of lands in the States for agriculture and industrial undertakings; and

(b) if so, what are those instructions and what action the State Governments have taken on them?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI RAM SUBHAG SINGH): (a) and (b) A statement is laid on the Table of the Sabha.

STATEMENT

Apparently the Member refers to the instructions, if any, issued to the State Governments after the Land Acquisition (Amendment) Act, 1962 was enacted by the Parliament. If so the position is that in view of the assurances given by the Minister of Food and Agriculture during the recent debate in Parliament on the Land Acquisition (Amendment) Bill, 1962, the State Governments were advised that it would be desirable that further proceedings for acquisition of land for a company should be in accordance with those assurances, which would be incorporated in the Rules. It was also suggested to them that further proceedings for companies might be taken after the Rules have been framed. The State Governments have, however, been informed that whenever they consider it essential that in the interest of national emergency the proceedings should go ahead, they can do so keeping in view the spirit of the various assurances given by the Minister of Food & Agriculture in the Parliament. Suitable action will be taken by the State Governments depending on the merits of each case.

DISCOMFORT TO PASSENGERS IN FIRST CLASS CORRIDOR COMPARTMENTS

*184. SHRI LOKANATH MISRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether discomfort to passengers travelling in first class corridor compartments has been brought to the notice of Government;

(b) whether corridor coaches for first class are still being manufactured; and